

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 310**  
**(IB)-499/ND/2023**  
**IA-1832/2024**

**IN THE MATTER OF:**  
**HDFC Bank Ltd.**

... **Applicant/Petitioner**

**Versus**

**Mountain Meadow Holidays Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. Sanyat Lodha

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1832/2024:** As prayed by the Ld. Counsel appearing for the Applicant, **the IA is dismissed as withdrawn**, reserving liberty to Applicant to resort to appropriate remedy in accordance with law.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**